

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) The Gujarat Chamber of Commerce and Industries have represented against the new prices of natural gas fixed by Government.

(b) to (e) As per the decision taken by the Government recently the basic price for gas at landfall points and onshore will be Rs. 1400/1000 M3 and for gas supplied along the HBJ pipeline this would be Rs. 225/1000 M3. In view of the special development needs of North Eastern states a concessional price of Rs. 1000/1000 M3 (with the provision of discounts upto Rs. 500/1000 M3) has been fixed. The question of excise duty on lean gas is being considered by the Government. The price structure has been so formulated that on one hand it would encourage use of gas and on other hand provide reasonable return to the gas producing and transporting companies.

(f) In 1985-86, an estimated quantity of about 3120 million cubic metres of gas was flared. The notional value of this flared gas is Rs. 13.10 crores. To prevent flaring of gas consumers would be encouraged to take gas on interruptible basis. These fall-back consumers would get a 15 per cent discount on the basic price. Special prices would also be fixed for gas from the fields under development.

Manufacture of large size car by Maruti Udyog Limited

643. SHRI SURENDRA SINGH THAKUR: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Maruti Udyog Limited propose to manufacture large size cars;

(b) if so, whether it will not be against the objectives and purpose of setting up of Maruti Udyog Limited which was meant for manufacture of people's car only; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) Maruti Udyog Ltd. have submitted a proposal to the Government for manufacture of cars with 1000/1300 cc engine.

(b) The objectives of setting up of Maruti Udyog Ltd. *inter alia*, include modernisation of the automobile industry, production of fuel efficient vehicles, besides production of a 'people's car' suited to Indian driving and climatic conditions.

(c) No decision has yet been taken.

Allotment of Maruti cars

644. SHRI SURENDRA SINGH THAKUR: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Members of Parliament are not entitled for allotment of Maruti vehicles from the manufacturer's quota; and

(b) if so, whether Government propose to file a review petition to change the order of Supreme Court in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY):

(a) The Supreme Court has laid down detailed guidelines to regulate allotment of Maruti vehicles to various organisations, institutions and individuals out of manufacturers' quota as per the enclosed statement. (See below)

(b) Maruti Udyog Limited have filed a review application before the Supreme Court of India in this regard.

Statement

As per guidelines laid down by the Supreme Court, allotment of Maruti vehicles out of the manufacturers' quota is to be made in favour of the following categories only.